

ITEM NO.2

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.).....
CRL.M.P. Nos.10344-10345/2015

(Arising out of impugned final judgment and order dated 05/06/2015
in CRAN No. 1189/2015,04/02/2015 in CRA No. 167/1988 passed by the
High Court of Calcutta)

BISWANATH DUTTA AND OTHERS

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(With appln.(s) for exemption from surrendering and office report)

Date: 26/06/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
(VACATION JUDGE)

For Petitioner(s) Ms. Supriyo Chattopadhyay, Adv.
Mr. Arup Banerjee, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from surrendering is
allowed.

Delay condoned.

Issue notice.

In the meanwhile, the sentence imposed on the
petitioners, shall remain stayed.

(Chetan Kumar)
Court Master

(Renu Diwan)
Court Master